

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

- i) IA No. 02/2016  
ii) TA No. 15/2016  
(CA No. 402/2016)  
iii) IA No. 03/2017  
iv) In  
TP No. 22/397/398/GB/2016  
(CP No. 205/2015).

Ram Swaroop Joshi & Others

.. Petitioners

VS

Buildworth Pvt. Ltd & Ors.

.. Respondents

**PRESENT**

Hon'ble Mr. Justice P K Saikia, Member (J)

**Date of Order: 07.04.2017**

Name of the Company	
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative.(in Capital Letters).	Appearing on behalf of	Signature with date
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**ORDER**

**TA No. 15/2016**

Heard Ms. S.Khound, learned counsel for the petitioners / non-applicants. Also heard Mr. R.Sarmah, learned counsel for the applicants/ respondents.

It is submitted that the exchange of pleadings is complete.

Accordingly, as agreed to by the learned counsel for the parties, list this matter for hearing on 09.05.2017.

**IA No.03/2017**

Heard Ms. S.Khound, learned counsel for the non-applicants/ petitioners. Also heard Mr. R.Sarmah, learned counsel for the applicants/ respondents.

It is submitted that the exchange of pleadings is complete.

Ms. S.Khound, learned counsel for the non-applicants/ petitioners prays for some time to file reply. In that connection, I have also heard Mr. R.Sarmah, learned counsel for the applicants/





respondents. I have also perused the records. On the earlier occasions too, time was granted enabling the respondents/non-applicant to file reply. But inspite of granting time on earlier occasions, the non-applicants/ petitioners could not file reply.

For ends of justice the prayer seeking adjournment is allowed on the condition that no further adjournment would be granted in future.

List this case for hearing on 09.05.2017.

**TP No. 22/397/398/GB/2016**  
**(CP No. 205/2015).**

Heard Ms. S.Khound, learned counsel for the petitioners . Also heard Mr. R.Sarmah, learned counsel for the respondents.

Ms. S.Khound, learned counsel for the petitioners prays for some time to file rejoinder in this proceeding.

In that connection, I have also heard Mr. R.Sarmah, learned counsel for the respondents.

On hearing the learned counsel for the parties, the matter is ordered to be listed for hearing on 09.05.2017.

However, the petitioners are to file rejoinder at least one week ahead of the next date serving copy thereof simultaneously to the counsel for the respondents.



Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

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